

DIRECTORATE OF PROSECUTION
GOVT. OF NCT OF DELHI
TIS HAZARI COURTS : DELHI - 110054

No. 1487 /DOP/2026/

Dated: 8/10/2026

To

The Ld. Principal District & Session Judge(HQ)
Central District,
Tis Hazari Court, Delhi.

Subject: Regarding for marking attendance of Prosecuting Officers in the Court.

Respected Sir,

May I take this opportunity to apprise your goodself that the Directorate of Prosecution being one of the important wings of Criminal Justice Systems plays a pivotal role in administration of justice.

It is submitted that this Directorate is facing an acute shortage of Prosecuting Officers. In view of the said shortage, this Directorate has already issued orders directing the Prosecuting Officers who are assigned duties in two courts to inform the Concerned Courts in the morning itself regarding their additional Court assignment. It has further been directed that such Prosecuting Officer shall attend their additional Court at around 12:00 noon, after attending/requesting their regular Court, so that judicial work may not suffer in either Court. In case the Court where the concerned Prosecuting Officer is regularly posted is on leave, the concerned officer is required to perform his/her duty in the additional Court from 10:00 AM positively. Copies of the said Orders are enclosed herewith for ready reference.

It is pertinent to mention that the Hon'ble High Court of Allahabad, in the case titled as "Lala Dhanpat Rai and Ors. Vs State", observed in Para 4 as under:

"Whether the absence of the Public Prosecutor from a Court room, it is held that every Magistrate's Court a separate Public Prosecutor should be appointed. Under the existing circumstances the Public Prosecutor appears before several Magistrates and therefore when he is functioning in a Court he should be deemed to be present in all those Courts which are in his charge. It is only when he is not functioning in any Court that it can be said that he was absent". OIC General Branch

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It is further inform to your good self that the matter regarding the shortage of the Prosecutor as well as recruitment of the Prosecutor is also seized by the *Hon'ble High Court of Delhi in Writ Petition No. 1549/2009 in the case titled as "Court its own Motion Vs State NCT of Delhi"* and a monitoring Committee is also constituted in this regard, to monitor of shortage of the Prosecuting Officers.

It is, therefore, requested that considering the above said facts and circumstances, an advisory may kindly be issued to all Criminal Courts of Delhi for this aspect to co-operate, so that this Directorate may run administration in a proper manner.

Encl:as above

Yours faithfully,


(MAQSOOD AHMED)

DIRECTOR
DIRECTORATE OF PROSECUTION, DELHI

DIRECTORATE OF PROSECUTION
GOVT. OF NCT OF DELHI
ITS MAZARI COURTS, DELHI - 110054

No. 569 /DOP/2025

Dated. 03/04/2025

ORDER

It has been observed by this Directorate that the Prosecuting Officers i.e. Addl.PPs and APPs, who have been assigned additional duties in other courts due to the regular Prosecuting Officer being on leave or busy in official work, are not performing their responsibilities in the additional courts in letter and spirit.

Hence, all the Prosecuting Officers i.e. Addl.PPs and APPs, are hereby directed to inform the court in the morning itself where they are assigned additional court duty.

It is directed that they must perform their duties in the additional Court at around 12.00 after requesting their regular court, so that the judicial work may not suffer in both the Courts.

Furthermore, if the Court is on leave where the concerned Prosecuting officer is regularly posted then the concerned officer must perform his/her duty from 10.00 AM in the additional court, positively.

Any default in this regard will be viewed seriously

Neeta Gupta
03/04/2025
(NEETA GUPTA)
DIRECTOR
DIRECTORATE OF PROSECUTION
DELHI

No. 570 -74/DOP/2025

Dated. 03/04/2025

Copy forwarded to:-

1. The Dy. Secretary (Home-DOP), GNCTD
2. All the Chief Prosecutors
3. Head of Office, Dte. of Prosecution
4. All the Addl.PPs' and APPs'
5. Reader to DOP

: for information, please.
: for information & n.a.
: for information & n.a.
: For compliance
: for record.

DIRECTORATE OF PROSECUTION
GOVT. OF NCT OF DELHI
TIS HAZARI COURTS : DELHI - 110 054

No. 1221 /DOP/2026

Date: 25/08/2026

ORDER

It has been observed by this Directorate that the Prosecuting Officers i.e. Addl. PPs and APPs, who have been assigned two regular Courts duty, are not performing their responsibilities in the additional Courts in letter and spirit.

It is directed that they must perform their duties in the one Court till 12.00 noon, thereafter, they shall attend another Court, requesting their said Court, so that the judicial work may not suffer in both the Courts.

Furthermore, if one Court is on leave, the concerned Prosecuting Officer must perform his/her duty from 10.00 AM in the another Court, positively.

Any default in this regard will be viewed seriously.

25-8-26
(MAQSOOD AHMED)
DIRECTOR
DIRECTORATE OF PROSECUTION
DELHI

No. 1222-26/DOP/2026

Date: 25/08/2026

Copy forwarded to:-

- | | |
|--|----------------------------|
| 1. The Dy. Secretary (Home-DOP), GNCTD | : for information, please. |
| 2. All the Public Prosecutors | : for information & n.a. |
| 3. Head of Office, Dte. of Prosecution | : for information & n.a. |
| 4. All the Addl.PPs' and APPs' | : For compliance |
| 5. Reader to DOP | : for record. |

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 69/43-293/Genl./Misc./Circulation/2026

Dated, Delhi the 16/10.2026

Sub:- Regarding marking attendance of Prosecuting Officers in the Court.

Forwarded a copy of the letter bearing No. 1487/DOP/2026 dated 08.10.2026 and this office bearing diary No. 8163/B dated 08/10/2026 received from Mr. Maqsood Ahmed, Director, Directorate of Prosecution, Delhi, for information and consideration to:-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.


(KULDEEP NARAYAN)

Officer In-Charge, General Branch, Central/
Special Judge (NDPS) (Central District),
Tis Hazari Courts Delhi

Encl. As above